

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 82TT/2018**

- Subject** : Petition for truing up transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for the Assets under "System Strengthening Scheme in Uttaranchal" in Northern Region.
- Date of Hearing:** 8.5.2018
- Coram** : Shri P.K. Pujari, Chairperson  
Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Rajashthan Rajya Vidyut Prasaran Nigam Limited and 16 Others
- Parties present** : Shri Vivek Kumar Singh, PGCIL  
Shri S.S. Raju, PGCIL  
Shri S.K. Venkatesan, PGIL  
Shri V.P. Rastogi, PGCIL  
Sri Rakesh Prasad, PGCIL  
Shri R.B. Sharma, Advocate, BRPL

**Record of Proceedings**

Instant petition is filed by PGCIL for truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for Asset-I: LILO of 220 kV Tanakpur-Bareilly Transmission Line (Ckt-II) at Sitarganj alongwith associated bays, Asset-II: 220/132, 100 MVA ICT-I at Sitarganj alongwith associated bays, Asset-III 220/132, 100 MVA ICT-II at Sitarganj alongwith associated bays Asset-IV: 100 MVA ICT-I at Pithoragarh alongwith associated bays, Asset-V:- 220/132, 100 MVA ICT-II at Pithoragarh alongwith associated bays, Asset-VI: LILO of one circuit of Dhauliganga-Bareilly Transmission Line at Pithoragarh alongwith associated bays associated with "System Strengthening Scheme in Uttaranchal" in Northern Region under the 2014 Tariff Regulations.

2. Brief submissions of the petitioner's representative are:-



- (a) The Commission has already determined final tariff for 2009-14 tariff block vide its order dated 25.5.2015 in Petition No. 197/TT/2012 for the Assets-I and II, vide order dated 8.6.2015 in Petition No. 117 of 2010 for the Asset-III, vide order dated 13.10.2015 in Petition No. 7/TT/2011 for Combined Assets-III and IV and for the Combined Assets II, IV, V and Asset-VI.
- (b) Details of additional capitalization discharged after cut-off date (payment-wise) have been furnished vide affidavit dated 23.3.2018. The main reason for continuation of additional capitalization is pendency of a court case concerning land issues at Sitarganj Sub-station due to which certain costs incurred by the petitioner have not yet been reflected and closed due to uncertainties of pending litigation. RCE duly approved by the Board of Directors has been furnished.
- (c) The petitioner sought one week's time to file rejoinder to the reply filed by BRPL as it was received only on 6.5.2018.

3. Learned counsel for the BRPL submitted that the instant petition revision of tariff is claimed for 2009-14 period based on additional capital expenditure incurred during the tariff period 2009-14 under Regulation 9(1)(i) and 9 (2)(viii) of 2009 Tariff Regulations for all the 6 Assets of varying amounts towards balance and retention payment in completion of these Assets. Details placed on record show that the petitioner has discharged only a portion of IDC as on COD in respect of Assets-II, IV, V and VI and the balance IDC is claimed as accrued IDC. However, the Auditor Certificate indicates that the entire amount of IDC in respect of these Assets is on COD. The petitioner be directed that its Auditor's Certificate must certify clearly that the expenditure incurred for the assets is strictly in conformity with the Tariff Regulations.

4. After hearing the parties, the Commission directed the petitioner to file the following information, on affidavit by 30.5.2018, with a copy to the respondents:-

- (i) Form 5B i.e. "Details of Element-wise Cost of the Project" as per RCE.
- (ii) Calculations for Weighted Average Life of the Combined Assets.

5. The Commission directed the respondents to file their reply with an advance copy to the petitioner 8.6.2018 and the petitioner to file rejoinder, if any, by 15.6.2018. The Commission further directed the parties to comply with the timeline specified, failing which the order shall be passed on the basis of the documents available on record.

6. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission  
Sd/-  
(T. Rout)  
Chief (Law)

